

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL NO. 21 OF 2016**

**Dated: 27<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Municipal Corporation of Greater Mumbai** ...Appellant(s)  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors.** ...Respondent(s)

Counsel for the Appellant(s) : Mr. Harinder Toor  
Mr. Shantanu Awasthi a/w  
Mr. R. Dubal & Mr. V.M. Damath (Reps.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. S. Venkatesh  
Mr. Anuj P. Agarwal for R.1

Mr. Amit Kapur  
Mr. Akshat Jain for Tata Power

**ORDER**

There is a typographical error in Order dated 20.01.2016 passed in I.A. No. 473 of 2015 in DFR No. 2430 of 2015 and I.A. no. 475 of 2015 in DFR No. 2377 of 2015. DFR No. 3038 of 2015 has been wrongly mentioned instead of DFR No. 2638 of 2015. Counsel are agreed on this issue.

In view of the Order dated 20.01.2016 passed by Bench Court II, tag this present Appeal to DFR No. 2430 of 2015 and list it on 02.03.2016 before Court - II.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/dk